

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 992/96.

Date of Order: 16-8-96.

Between:

1. B.N.Murthy.
2. V.V.Krishna Reddy.
3. K.Govindaswamy

.. Applicants.

and

1. Union of India, rep. by its Secretary,
Min.of Communications, Dept.of Telecoms,
Sanchar Bhavan, New Delhi.
2. The Director(ST-II) Min.of Communications,
Dept.of Telecommunications, Sanchar Bhavan, New Delhi.
3. The Chief General Manager, Telecoms,
Andhra Circle, A.P.Hyderabad.
4. The Telecom List.Manager,
Dept.of Telecommunications,
Tirupati; Chittoor List.A.P.
5. The Sub Divisional Engineer(HRD)
O/o the Telecom List.Manager, A.P.Tirupati-501.
6. M.Sambasiva Pillai. LIO, Pakala.
7. M.Murali, GI Tirupati
8. P.Narasimha Rao. LIO Tirupati.
9. A.Doraikanna. LIO Puttoor.
10. G.Chandraiah.
11. K.Moulali SI, Chittoor.
12. S.Harinath SI Nagalapuram.
13. V.VenkataJau, LIO, Chittoor.
14. K.N.Ramaprasad, SIO Puttoor.
15. B.C.Keddappa. SIO Palamaneru.
16. P.Subramanyam. SIO Chittoor.
17. S.K.Abdul Gaffoor. SIO, Palamaneru.
18. G.Venkataramaiah, SIO, Pileru.
19. S.Narappa Raju, SIO Sathyavedu.
20. N.Lakshmeiah, SIO, Tirupathi.
21. K.Kamachandraiah, SIO Madanapalli.
22. M.L.Abdul Shukur. SIO, Pakala.
23. M.Mallikarjuna SIO Tirumala.

7

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

OA.992/96

DATE OF DECISION 29-11-96

B.N. Murthy and 2 others

(PETITIONER (S))

K.K. Chakraparthy

ADVOCATE FOR THE
PETITIONER (S)

Union of India, rep. by Secretary
M/o Communications, D/o Telecom, Sanchar Bhawan (S)
New Delhi and 29 others

N.R. Devaraj

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE SHRI JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

THE HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

1. Whether reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble Shri Justice MG Chaudhari, VC

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23. H.Mallikarjuna SIO Tirumala.

(9)

24. C. Balaiah, SIO, Tirupathi
25. D. Munuswamy Naidu, SIO, Chittoor
26. M. Subbarayulu, SIO, Chittoor
27. N. Adinarayana, Lineman, Chittoor
28. A. Krishnaiah, Lineman, Puttur
29. K. Nagaraja, Lineman, Puttur
30. T. Siddappa, Lineman, Tirupathi : Respondents

Counsel for the applicants : K.K. Chakravarthy
Advocate

Counsel for the respondents : N.R. Devaraj
Sr.CGSC

Coram

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.992/96

dd.29-11-96

B.N. Murthy and 2 others Vs. Union of India, rep. by Secretary, M/o Communications, D/o Telecommunications, Sanchar Bhavan, New Delhi and 29 others.

ORDER

Mr. K.K. Chakravarthy for the applicants. Mr. W. Satyanarayana for Mr. N.R. Devaraj for the respondents.

2. Vide order separately passed on RA.116/96, ~~OA is by~~ consent taken up for final order.

3. For the reasons recorded separately today in the order in OA.1007/96, the OA is allowed to be withdrawn as prayed and the following order is passed :

Learned counsel for the applicants seeks to withdraw the OA on the ground that it has been rendered infructuous in view of the fact that OM dated 11-7-96 on the basis on which the impugned OM was issued itself has been withdrawn by the DOT letter No.7-27/94-NCG dated 9-9-96 and in order to enable the applicants to avail of the steps as may be taken up by the respondents in view of the withdrawal of the said OM. We are satisfied that the OA may be allowed to be withdrawn for the reasons stated by the learned counsel. It is also apparent that on the date on which the order was passed the OM had already been withdrawn and the cause of action of the applicants had become infructuous.

4. The OA is accordingly allowed to be withdrawn with the clarification that the applicants will be eligible to be dealt with in accordance with the action as may have been

..2.



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proposed to be taken up by the respondents consequent upon the withdrawal of the OM dated 11-7-96.

5. We have passed the above order on the assumption that since the impugned OM dated 6-8-1996 was based on OM dated 11-7-96 as a consequence of the withdrawal of the OM dated 11-7-96 by the DOT memo dated 6-8-96, has been rendered ineffective and inoperative.

6. No order as to costs.

1571
(H. Rajendra Prasad)
Member (Admn.)

M.G. Chaudhari
(M.G. Chaudhari)
Vice Chairman

Dated : November 29, 96
Dictated in Open Court

Deputy ^{Amrit} ¹¹¹ Registrar (O)

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